

Reserve Bank of India Branches

2646. Shri Aurobindo Ghosal: Will the Minister of Finance be pleased to state:

(a) whether any branches of the Reserve Bank are working at a loss; and

(b) if so, how many, where and for what period?

The Minister of Finance (Shri Morarji Desai): (a) and (b). Under the Reserve Bank's accounting procedure, almost the entire income earned on the investments of the bank is shown on the books of its Central Office. The proforma income and expenditure accounts maintained in respect of the branches of the Reserve Bank do not therefore reflect the actual profit or loss which is worked out on an overall basis and not branch-wise. It is not possible in these circumstances to indicate which branches, if any, are working at a loss.

12.09 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

LIFTING OF BAN ON TRADE WITH GOA

Shri Naushir Bharucha (East Khandesh): Sri, under rule 197. I beg to call the attention of the Prime Minister to the following matter of urgent public importance and I request that he may make a statement thereon:—

"The proposed lifting of ban on trade with Goa."

The Prime Minister and Minister of External Affairs (Shri Jawaharlal

Nehru): Government had indicated, in answer to a question in the Lok Sabha a few weeks ago, that it had been decided to permit limited trade with Goa effective from April 1961. Broadly speaking, only such items as are required by the people of Goa, particularly the poorer classes, would be permitted export from India. Included in the list of permissible items of export are: textiles (khadi, hand-

loom and certain varieties of mill-made textiles), books, drugs and medicines, equipment for educational institutions, tea and leather goods. Government have also decided to permit the import into India from Goa of betelnuts. The trade in most items will be against payment in sterling. Books, khadi and handloom textiles, however would be permitted export to Goa against payment in Indian rupees. All trade will be channelised via the Majali route of entry into Goa.

2. The resumption of limited trade with the Portuguese possessions is part of Government's policy of liberalisation. As is known, movement to and from Goa has been liberalised and the baggage rules simplified. Government had also announced the opening of two additional routes, via Anmode and Lakkarkot, to Goa but so far the Portuguese authorities have not extended corresponding facilities on the Goa side of the border. If, in this matter of trade, too, the Portuguese authorities decline to extend facilities to the Goans the responsibility is surely their own.

Shri Hem Barua (Gauhati): In view of the fact that that area has become a smugglers' paradise

Mr. Speaker: There is more of a preamble than a question. What is the question?

Shri Hem Barua: How far is this going to diminish smuggling?

Mr. Speaker: What is the effect of this arrangement on smuggling?

Shri Jawaharlal Nehru: I should imagine that apart from other steps that we take to control or check smuggling this certainly will diminish smuggling.

Shri Naushir Bharucha: Does this liberalisation of our trade facilities mean abandonment of Government's policy of economic sanction against Goa?

Shri Jawaharlal Nehru: Is abandonment the word used by the hon. Member?

Mr. Speaker: Will this mean abandonment of the policy of having trade sanctions again Goa?

Shri Jawaharlal Nehru: I would call it a variation of it to some extent. There is no abandonment of any policy. We vary these things. For some years a certain policy was being pursued. Now, after full examination and consultation with most of the people, that is, the people of Goa and Goans elsewhere, in deciding this policy, we have done this.

Shri Khadilkar (Ahmednagar): With a view to remove the present hardships of Goans because of trade restrictions is Government considering the opening of the steamer service between Panjim and Bombay which was plied before?

Shri Jawaharlal Nehru: I am sorry. I cannot answer that question without enquiring into it.

Shri M. B. Thakore (Pathan): May I know whether such trade facilities will apply to Diu and Daman territories on the west coast of Gujarat State?

Shri Jawaharlal Nehru: Is the hon. Member asking whether this will apply to them?

Mr. Speaker: Is it applicable only to Goa or to other territories, like, Diu and Daman?

Shri Jawaharlal Nehru: It would apply to all the Portuguese possessions. It will affect much more Goa, of course.

12-13 hrs.

PAPERS LAID ON THE TABLE

REPORT OF THE WORKING GROUP FOR THE REHABILITATION AND MODERNISATION OF THE ART SILK INDUSTRY

The Minister of Commerce (Shri Kanungo): Sir, on behalf of Shri Manubhai Shah, I beg to lay on the

Table a copy each of the following papers:—

- (i) Report (1960) of the Working Group for the Rehabilitation and Modernisation of the Art Silk Industry appointed by the National Industrial Development Corporation.
- (ii) Government Resolution No. 24(29)Tex(D)/60, dated the 30th March, 1961 on the above Report. [Placed in Library. See No. LT-2794/61].

GIFT TAX (SECOND AMENDMENT) RULES, 1961 AND SCHEME FOR THE RECONSTRUCTION AND AMALGAMATION OF NEW CITIZEN BANK OF INDIA LIMITED

The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddi): Sir, I beg to lay on the Table a copy each of the following papers:—

- (i) The Gift Tax (Second Amendment) Rules, 1961 published in Notification No. G.S.R. 193 dated the 18th February, 1961, under sub-section (4) of Section 46 of the Gift Tax Act, 1958. [Placed in Library. See No. LT-2795/61].
- (ii) Scheme for the reconstruction of the New Citizen Bank of India Limited and its amalgamation with the Bank of Baroda Limited, published in Notification No. S.O. 600 dated the 18th March, 1961, under sub-section (11) of Section 45 of the Banking Companies Act, 1949. [Placed in Library. See No. LT-2793/61].

ANNUAL REPORT OF THE TRIPURA STATE BANK LIMITED WITH AUDITED ACCOUNTS AND REPORT ON ITS WORKING

The Deputy Minister of Finance (Shrimati Tarkeshwari Sinha): Sir, I beg to lay on the Table a copy each of the following papers:—

- (1) Annual Report of the Tripura State Bank Limited for the year ended the 31st December,